

वन्दर सिंह  
VINDER SINGH  
मैजिस्ट्रेट  
Municipal Magistrate  
ई नं०-26  
एकड़ूसा कोर्ट, दिल्ली  
Ekardooma Court, Delhi

FIR No. 334/2020  
PS Mayur Vihar  
U/s 380/454/511/34  
State vs. Shamshad

03.07.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Rajesh Kumar, Ld. Counsel for applicant/accused through VC.

SI Manoj Tomar on behalf of the IO/ASI Prabhat Kumar is also present through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Shamshad on bail is moved by his Ld. Counsel.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application.

Considering the fact that the accused has been apprehended on the spot by the complainant himself, co-accused is yet to be arrested, alleged offences are serious in nature, complainant has no motive to falsely implicate the accused and investigation of the case is still pending, the court does not deem it fit to release the accused on bail at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

Application is disposed of accordingly.



  
(Balwinder Singh)  
MM (East)/KKD/Delhi/03.07.2020